

---

**Fwd: Comment: Amendment to the Standards of Quality of Service for Wireless Data Services Regulations, 2012**

---

**A. Robert J. Ravi, Advisor** <advqos@traf.gov.in>  
To: sroqos@gmail.com

Fri, Apr 25, 2014 at 10:15 AM

----- Forwarded message -----

From: Abhijeet Lale <abhijeetrl@live.in>

To: "advqos@traf.gov.in" <advqos@traf.gov.in>

Cc:

Date: Thu, 24 Apr 2014 17:45:06 +0000

Subject: Comment: Amendment to the Standards of Quality of Service for Wireless Data Services Regulations, 2012

Concerned Sir/Ma'am,

First at all, thank you for paying such responsible attention on this issue. It has been experienced, till now, that carriers are not providing proper minimum speeds on various data plans. They are allegedly monitoring the speeds.

As per your questionnaire, I've following comments.

**Question 1: What are your views on prescribing benchmarks for minimum download speed as above?**

**Comment: The prescribed bench marks are fine and acceptable. These limits are although basic ones now days for proper internet use.**

**Question 2: Should the service provider be mandated to inform the minimum download speed to customers along with each tariff plan?**

**Comment: Yes. It should be mandated to inform the same to customers at every communication point and that too plan wise. This will help to customers to know about their actual speed need and for what they are paying.**

I hope this amendment will come to reality very soon.

Thanking you.

Sincerely,

Abhijeet Lale